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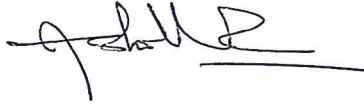

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 06/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/404/ (IB)/2017
NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD
NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.	R. VIDHYASHANKAR R. ASHOKKUMAR	Counsel for Petitioner	
2.	RAMASUBRAMANIAM Raja	COUNSEL FOR RESPONDENT	RP. 

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that they are intending to settle the matter by disposing of the assets. To show the bonafides, he filed a memo stating that an intending purchaser has filed a writ before the Hon'ble High Court of Madras for directions with regard to the settlement of the liabilities of the Corporate Debtor. Copy of the same is furnished to the other side. The matter is adjourned at request of both the counsels for hearing submissions. Put up on 20.02.2018.

-sd-

(S VIJAYARAGHAVAN)
Member(Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)